

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 311 of 2016

The Oriental Insurance Company Ltd. Appellant(s)
Versus

Rakesh Dubey & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Appellant(s) : Mr. G. C. Jha, Advocate.
For the Respondent No.1 : Mr. Amresh Kumar, Advocate
For the Respondent No.3 : Ms. Swati Salini, Advocate
Mr. A. K. Das, Advocate
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09 / 08.07.2020. Heard, learned counsel for the appellant and learned counsel for the respondents.

It has been submitted by learned counsel for the respondent No.3, Ms. Swati Salini that though there was an undertaking vide order dated 07.11.2019, but due to inadvertence the *Vakalatnama* could not be filed nor the case has been marked today, as such, this case may be adjourned for two weeks.

Learned counsel for the appellant and learned counsel for the respondent No.1/claimant have no objection.

List this case after two weeks.

However, no further adjournment shall be granted on any ground.

(Kailash Prasad Deo, J.)

Sandeep/R.S.